NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

CP (IB) No. 02/Chd/CHD/2018

In the matter of:

Allahabad Bank …Petitioner-Financial Creditor

Versus

M/s. Vardhman Chemtech Ltd. …Respondent-Corporate Debtor

Present: Mr. Nakul Sharma, Advocate for the petitioner.

Learned counsel for the petitioner has handed over the tracking reports in respect of despatch of copy of the application with the entire Paper Book to the respondent at six different addresses, including the registered office of the corporate-debtor and further states that all the postal articles were delivered as per the tracking reports. The same be taken on record.

Learned counsel *inter alia* contends that the total amount of default is more than ₹83.00 crore. Notice of this petition for 25.01.2018 to the respondent-corporate debtor to show cause as to why this petition be not admitted. The learned counsel for the petitioner is directed to collect the notice from the Registry and send the same by Speed Post alongwith copy of the petition as well as at the e-mail address of the corporate-debtor available on the Master Data immediately and also to file affidavit of service alongwith the requisite documents at least two days before the date fixed.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

January 10, 2018
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